

**GOVERNMENT OF INDIA
MINISTRY OF POWER**

**LOK SABHA
UNSTARRED QUESTION NO.1241
TO BE ANSWERED ON 09.02.2017**

PROPOSALS FOR NEW HYDRO POWER PLANTS

†1241. SHRI RAJU SHETTY:

**Will the Minister of POWER
be pleased to state:**

(a) whether many proposals received from various State Governments for setting up hydro power projects are lying pending with the Union Government; and

(b) if so, the details thereof and the steps taken by the Union Government on each of the proposals, State-wise?

A N S W E R

**THE MINISTER OF STATE (INDEPENDENT CHARGE) FOR POWER,
COAL, NEW & RENEWABLE ENERGY AND MINES**

(SHRI PIYUSH GOYAL)

(a) & (b) : The generating company intending to set up Hydro Generating Station is required to obtain concurrence of Central Electricity Authority (CEA) for schemes involving capital expenditure of Rs. 1,000 crore and above.

Presently, Detailed Project Reports (DPRs) for 8 Hydroelectric Schemes with an aggregate installed capacity of 6204 MW are under examination in various appraising groups of Central Electricity Authority (CEA), Central Water Commission (CWC), Geological Survey of India (GSI), Central Soil and Materials Research Station (CSMRS) & Ministry of Water Resources, River Development & Ganga Rejuvenation (MoWR, RD&GR) for accord of concurrence/appraisal by CEA. Status of these projects are given in the Annexure.

Appraisal and approval of projects is a continuous process in CEA.

ANNEXURE

ANNEXURE REFERRED TO IN REPLY TO PARTS (a) & (b) OF UNSTARRED QUESTION NO. 1241 TO BE ANSWERED IN THE LOK SABHA ON 09.02.2017.

STATUS OF HYDROELECTRIC SCHEMES UNDER EXAMINATION

S. No	Scheme/ Agency	Installed Capacity (MW)	Sector	State	Status
1.	Jelam Tamak/ THDCIL	108	Central	Uttarakhand	The DPR has been examined and cleared from almost all aspects. The scheme could not be concurred for want of report on e-flow of Empowered Committee of MoWR, RD & GR in view of DO letter of MoWR, RD & GR dated 08.11.2015.
2.	Bowala Nand Prayag/ UJVNL	300	State	Uttarakhand	The DPR has been examined and cleared from almost all aspects. The scheme could not be concurred for want of report on e-flow of Empowered Committee of MoWR, RD & GR in view of DO letter of MoWR, RD & GR dated 08.11.2015.
3.	Dagmara/ BSHPCCL	130	State	Bihar	Concurrence meeting held on 20.03.2013. However, the project could not be concurred due to high project cost & tariff submitted by developer. Developer has to clarify on apportionment cost on account of flood control but the Developer is not responding.
4.	Umngot/ MCPGCL	210	State	Meghalaya	Various appraising Groups have issued their observations. However, Developer is not submitting compliance to the observations even after repeated
5.	Mago Chu/ SMCPCL	96	Private	Arunachal Pradesh	Design and cost aspects are under examination in CEA/CWC/GSI/CSMRS. However, Developer is not submitting compliance to the observations issued by various appraising Groups.
6.	Attunli/ AHEPCL	680	Private	Arunachal Pradesh	DPR has been cleared from almost all aspects and concurrence meeting is expected to be held in Feb/March, 2017.
7.	Subansiri Middle (Kamla)/ KHEPCL	1800	Private	Arunachal Pradesh	Design aspects are cleared. Cost aspects are under examination in CEA/CWC and concurrence meeting is expected to be held in March/April, 2017.
8.	Dibang/ NHPC	2880	Central	Arunachal Pradesh	DPR submitted in Nov., 2016. Design and Cost aspects are under examination in CEA/CWC and concurrence meeting is expected to be held in March/April, 2017.
	Total	6204			
